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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 10428/2022

MAHFOODH QASEM ALI AMER AL GARADI Petitioner

Through: Mr. M. Tarique Siddiqui, Mr. M. Gusain, Ms. Jyotsana Bhardwaj, Advs.

versus

UNION OF INDIA

..... Respondent

Through: Mr. Anurag Ahluwalia, CGSC with Mr. Shubham Gupta, Advs. for R-1 and R-2.

SI Mukesh P.S. Shakarpura

Mr. Sameer Vashisht, ASC GNCTD with Ms. Sanjana Nangia, Adv. for R-3. Mr. Vijay Sharma, Ms. Megha, Ms. Kajal, Advs. for R-4.

SI Vinay, PS Laxmi Nagar.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER

% **11.07.2022**

CM APPL. 30158/2022(for exemption)

Allowed, subject to all just exceptions.

The application shall stand disposed of.

W.P.(C) 10428/2022 & CM APPL. 30157/2022-Direction

Learned counsel representing the respondent No.4 states that the hospital is not in possession of the passports of the wife and child of the petitioner.

The Court also takes cognisance of the serious complaint which has been made by the Embassy of the Republic of Yemen on 10 June 2022.

In view of the aforesaid, let Mr. Vashisht, learned counsel representing the respondent No.5 as well as SHO, PS Madhu Vihar obtain instructions.

List again on 15.07.2022.

Dasti.

YASHWANT VARMA, J.

JULY 11, 2022/*neha*